



2026:AHC:19282

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 301 of 2026

Krishan Dutt Mani Tripathi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashish Kumar Srivastava, Atul Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Babban Singh, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P. at Lucknow to decide the Revision No.REV/10/2000-2001, Computerized Case No.R200009380013574 (Amira vs. Devdatt Mani Tripathi), under Section 219 of U.P. Land Revenue Act, 1901 within stipulated period.

3. Learned counsel for the petitioner submitted that the revision filed by private respondent impleading the petitioner as opposite party is pending before respondent no.2/ Board of Revenue, U.P. at Lucknow since 2000. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.5 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Lucknow is directed to decide the aforementioned Revision No.REV/10/2000-2001, Computerized Case No.R200009380013574 (Amira vs. Devdatt Mani Tripathi), under Section 219 of U.P. Land Revenue Act, 1901 after giving an opportunity of hearing to

the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

January 28, 2026
Rameez